

REVISED

ITEM NO.5+6

COURT NO.12

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35248/2015

(Arising out of impugned final judgment and order dated 22-07-2015  
in ITA No. 293/2013 passed by the High Court Of Punjab & Haryana At  
Chandigarh)

COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

BALBIR SINGH MAINI

Respondent(s)

WITH

SLP (C) No. 35252/2015 (IV-B)

SLP (C) No. 560/2016 (IV-B)

SLP (C) No. 561/2016 (IV-B)

SLP (C) No. 35249/2015 (IV-B)

SLP (C) No. 35250/2015 (IV-B)

SLP (C) No. 585/2016 (IV-B)

SLP (C) No. 582/2016 (IV-B)

SLP (C) No. 583/2016 (IV-B)

(incomplete matter, to be listed before Ld. Registrar Court.)

SLP (C) No. 35251/2015 (IV-B)

SLP (C) No. 1450/2016 (IV-B)

SLP (C) No. 499/2016 (IV-B)

SLP (C) No. 500/2016 (IV-B)

SLP (C) No. 571/2016 (IV-B)

SLP (C) No. 3170/2016 (IV-B)

SLP (C) No. 1629/2016 (IV-B)

SLP (C) No. 575/2016 (IV-B)

SLP (C) No. 566/2016 (IV-B)

SLP (C) No. 580/2016 (IV-B)

SLP (C) No. 562/2016 (IV-B)

SLP (C) No. 1565/2016 (IV-B)

SLP (C) No. 568/2016 (IV-B)  
SLP (C) No. 576/2016 (IV-B)  
SLP (C) No. 564/2016 (IV-B)  
SLP (C) No. 565/2016 (IV-B)  
SLP (C) No. 1562/2016 (IV-B)  
SLP (C) No. 587/2016 (IV-B)  
SLP (C) No. 581/2016 (IV-B)  
SLP (C) No. 572/2016 (IV-B)  
SLP (C) No. 577/2016 (IV-B)  
SLP (C) No. 1628/2016 (IV-B)  
SLP (C) No. 586/2016 (IV-B)  
SLP (C) No. 1630/2016 (IV-B)  
SLP (C) No. 584/2016 (IV-B)  
SLP (C) No. 567/2016 (IV-B)  
SLP (C) No. 574/2016 (IV-B)  
SLP (C) No. 1569/2016 (IV-B)  
SLP (C) No. 588/2016 (IV-B)  
SLP (C) No. 1567/2016 (IV-B)  
SLP (C) No. 1627/2016 (IV-B)  
SLP (C) No. 3826/2016 (IV-B)  
SLP (C) No. 3165/2016 (IV-B)  
SLP (C) No. 3169/2016 (IV-B)  
SLP (C) No. 3821/2016 (IV-B)  
SLP (C) No. 3824/2016 (IV-B)  
SLP (C) No. 1622/2016 (IV-B)  
SLP (C) No. 3825/2016 (IV-B)  
SLP (C) No. 3176/2016 (IV-B)  
SLP (C) No. 3168/2016 (IV-B)  
SLP (C) No. 3172/2016 (IV-B)  
SLP (C) No. 5294/2016 (IV-B)  
SLP (C) No. 3175/2016 (IV-B)  
SLP (C) No. 3059/2016 (IV-B)  
SLP (C) No. 3171/2016 (IV-B)  
SLP (C) No. 5441/2016 (IV-B)  
SLP (C) No. 3166/2016 (IV-B)

SLP (C) No. 3822/2016 (IV-B)  
SLP (C) No. 3167/2016 (IV-B)  
SLP (C) No. 3174/2016 (IV-B)  
SLP (C) No. 3173/2016 (IV-B)  
SLP (C) No. 6148/2016 (IV-B)  
SLP (C) No. 6147/2016 (IV-B)  
SLP (C) No. 12106/2016 (IV-B)  
SLP (C) No. 5440/2016 (IV-B)  
SLP (C) No. 7828/2016 (IV-B)  
SLP (C) No. 10574/2016 (IV-B)  
SLP (C) No. 31409/2016 (IV-B)  
SLP (C) No. 26123/2016 (IV-B)  
SLP (C) No. 9555/2017 (IV-B)  
SLP (C) No. 19975/2017 (IV-B)  
SLP (C) No. 4716/2016 (IV-B)  
SLP (C) No. 4723/2016 (IV-B)  
SLP (C) No. 4721/2016 (IV-B)  
SLP (C) No. 4717/2016 (IV-B)  
SLP (C) No. 4722/2016 (IV-B)

Date : 19-09-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Rupesh Kumar, Adv.  
Mr. D.L.Chidanand, Adv.  
Mr. Manish Pushkarna, Adv.  
Ms. Rachna Shrivastava, Adv.  
Ms. Anil Katiyar, AOR

For Respondent(s) Ms. Ajay Vohra, Sr. Adv.  
Ms. Kavitha Jha, Adv.  
Mr. Rohit Jain, Adv.  
Mr. Vaibhav Kulkarni, Adv.  
Mr. Udit Naresh, Adv.  
  
Mr. Narender Hooda, Sr. Adv.  
Mr. Rajat Rathee, Adv.  
Mr. Aviral Dhirendra, Adv.  
Dr. Surender Singh Hooda, AOR

Mr. Pankaj Jain, Sr. Adv.  
 Mr. Divya Suri, Adv.  
 Mr. Sachin Bhardwaj, Adv.  
 Mr. Deepanshu Jain, Adv.  
 Mr. Gaurav Mittal, Adv.  
 Ms. Manju Jaitley, Adv.

Mr. Deepak Chopra, Adv.  
 Mr. Harpreet Singh Ajmani, Adv.  
 Mr. Sheel Vardhan, Adv.  
 Mr. Kishore Kunal, Adv.

Mr. A. N. Arora, AOR

UPON hearing the counsel the Court made the following  
 O R D E R

SLP(C) Nos. 35248 of 2015, 35252 of 2015, 561 of 2016, 35250 of 2015, 585 of 2016, 583 of 2016, 35251 of 2015, 1450 of 2016, 499 of 2016, 3170 of 2016, 1629 of 2016, 575 of 2016, 566 of 2016, 580 of 2016, 562 of 2016, 1565 of 2016, 568 of 2016, 564 of 2016, 565 of 2016, 1562 of 2016, 587 of 2016, 572 of 2016, 577 of 2016, 1628 of 2016, 586 of 2016, 1630 of 2016, 584 of 2016, 567 of 2016, 574 of 2016, 588 of 2016, 1567 of 2016, 1627 of 2016, 3826 of 2016, 3165 of 2016, 3169 of 2016, 3821 of 2016, 3824 of 2016, 1622 of 2016, 3825 of 2016, 3176 of 2016, 3168 of 2016, 3172 of 2016, 5294 of 2016, 3175 of 2016, 3059 of 2016, 5441 of 2016, 3822 of 2016, 3167 of 2016, 3174 of 2016, 3173 of 2016, 6147 of 2016, 12106 of 2016, 5440 of 2016, 7828 of 2016, 10574 of 2016, 31409 of 2016, 4717 of 2016, 4722 of 2016 and 576 of 2016:

Heard Mr. Rupesh Kumar, learned counsel for the petitioner and Mr. Ajay Vohra, learned senior counsel for the respondents.

Arguments concluded.

Judgment reserved.

SLP(C) No. 35249 of 2015, 560 of 2016, 582 of 2016, 500 of 2016, 571 of 2016, 581 of 2016, 1569 of 2016, 3171 of 2016,

3166 of 2016, 6148 of 2016, 4716 of 2016, 4723 of 2016, 4721 of 2016, 26123 of 2016, 9555 of 2017, 19975 of 2017:

Service in the above-mentioned matters is not complete.  
List these matters after the service is complete.

(SHASHI SAREEN)  
AR CUM PS

(SAROJ KUMARI GAUR)  
BRANCH OFFICER